

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00477/2020

Dated Monday the 23rd day of November Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

Mr. S. Karthik, S/o. Late Prabhakaran Sathiasan,
No. 51/2, Peeli Amman Koil Street,
Kottur, Chennai 600085.Applicant

By Advocate M/s. V. Chandrakanthan

Vs

The Union of India,
rep by the Commissioner of Central Excise,
Chennai-IV-Commissionerate,
No. 62, MHU Complex, Nandanam,
Chennai 600035.Respondent

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To direct the respondent to appoint the applicant under compassionate appointment as per the representation dated 20.01.2020."

2. Heard Mr. V. Chandrakanthan, counsel for the applicant.
3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to dispose of the representation dt. 20.01.2020 by a reasoned and speaking order.
4. Hence, without going into the merits of the case, we dispose of this OA with a direction to the respondents to dispose of applicant's representation dt. 20.01.2020 which is pending by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

23.11.2020

SKSI